

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO. 15 OF 2000.

Thursday this the 6th day of January 2000.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

Santhoshkumar S,  
Extra Departmental Packer/Mail  
Carrier, Kaithacode Post Office,  
residing at Cherukara Puthen Veedu,  
Cheppara P.O. Applicant  
(By Advocate Shri G.Sasidharan Chempazhanthiyil)

Vs.

1. Sub Divisional Inspector of Post Offices, Kottarakkara Sub Division, Kottarakkara-6.
2. Chief Postmaster General, Kerala Circle, Trivandrum. Union of India rep. by its Secretary, Ministry of Communications, New Delhi. Respondents  
(By Advocate Shri Madanan Pillai, ACGSC)

The application having been heard on 6th January 2000,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is presently working as Extra Departmental Packer / Mail Carrier, Kaithacode Post Office made a request for appointment by transfer to the post of ED Packer/Mail Carrier, Cheppara P.O. on coming to know that a vacancy would arise there. Copy of the representation dated 16.12.99 is at Annexure A3.. Alleging that the respondents have informed him orally that his request is not likely to be considered and the post would be filled up by open notification, the applicant has filed this application for a declaration that he is entitled to be considered for transfer to the post of ED Packer/Mail Carrier, Cheppara P.O. and for a direction to the first respondent to consider his representation.

2. When the application came up for admission today, Shri Madanan Pillai, ACGSC took notice for respondents. The learned counsel on either side agree that the application may be disposed of with a direction to the first respondent to consider the A3 representation of the applicant in the light of the ruling of the Tribunal in O.A. 45/98 and give the applicant an appropriate reply within a reasonable time keeping the steps for filling up of the posts in abeyance till a reply is given.

3. In the result, the application is disposed of directing the respondents to consider the representation made on 16.12.99 for transfer and appointment to the post of ED Packer/Mail Carrier Chepra P.O. and to give an appropriate reply keeping in view the decision of the Tribunal in O.A. 45/98 within a period of one month keeping in abeyance the filling up of the post on a regular basis till a reply is given. No costs.

Dated the 6th January 2000.

*JL Negi*  
J.L. NEGI  
ADMINISTRATIVE MEMBER

*A.V. Haridasan*  
A.V. HARIDASAN  
VICE CHAIRMAN

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Annexure A3: True copy of the representation dated 16.12.99 to the first respondent.